

101

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

BENCH-II

C.P.(IB) No.592/KB/2017
CA No.873/KB/2018

Present: Hon'ble Member, Shri M.B. Gosavi (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3rd OCTOBER, 2018, 10:30 A.M

Name of the Company		IDBI Bank Ltd. -Vs-Manor Floatech Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1. ANIL ASHARWARZ RP
- 2. Wrishik Ganguly, Adv RP
- 3. Arun Kr. Gupta, FCA RP

[Signature]
[Signature]
 3/10/18

101. 03-10-2018 – CP(IB) No.592/KB/2017 – CA No.873/KB/2018 – IDBI Bank Vs. leather world India Ltd.

O R D E R

The Ld. Counsel for the Resolution Professional appeared. He filed 9th Progress Report.

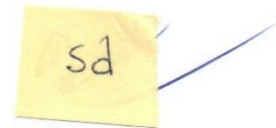
It is submitted that Resolution Plan is now under consideration of the Committee of Creditors and the meeting of the Committee of Creditors is to be held tomorrow. The CIRP is to be completed on 07-10-2018.

Hence, this matter to come up for further consideration on 10-10-2018.

In the meantime, the RP filed one application under Sections 43, 45 and Section 66 of the Insolvency & Bankruptcy Code, 2016.

Issue notice to the Corporate Debtor.

The CA No. 873/KB/2018 to come up for further consideration on 09-11-2018.



(MADAN B GOSAVI)
MEMBER(JUDICIAL)